

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

231. IA/1337/2022 C.P. (IB)/1062(MB)2021

IN THE MATTER OF

STATE BANK OF INDIA

VS

SAVITA GOWDA

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 25.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner

For the Respondent:

ORDER

Adjourned to **09.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)
//Anmol//

Sd/-
REETA KOHLI
Member (Judicial)